

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(CAA)-09(PB)/2018

IN THE MATTER OF:

Ultra Tech Steels Pvt. Ltd. and
Amrit Plastics Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 232

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Prince Mohan Sinha, Prac. Company
Secretary with Mr. Dinesh Mohan Sinha,
Advocate

For the Respondent(s):-


ORDER

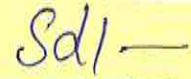
The application seeking condonation of delay of 18 days is wholly vague as the averment made in the application is that the application for second motion could not be filed within seven days due to 'unforeseen circumstances'. There are no factual circumstances pleaded in the application. Accordingly, learned company secretary applies for withdrawal of the application with liberty to file a fresh one.

In the interest of justice, we accept the prayer made on behalf of the applicant and dismiss the application as withdrawn.

Let fresh application giving reasons be filed within two weeks.

List the matter on 15.02.2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)